

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.1 - IA/567(AHM)2024  
in  
**CP(IB)/338(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Bank of Maharashtra  
V/s  
BirenKumar Palani  
(Personal Gaurantor of DNP Foods Limited)

.....Applicant

.....Respondent

**Order delivered on: 16/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Kamil Lokhandwala, Adv.  
For the Respondent :

**ORDER**

**IA/567(AHM)2024**

Learned Counsel for the applicant had submitted report of Sec 95 petition with considerable delay of 62 days and by this IA appraised stated reasons. He also stated that connected matter is coming up for hearing on 03.05.2024, hence, requested for adjournment.

List for further consideration on 03.05.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**